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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

Original Application No.373/96.

Dt. of Order:27-3-96.

Between :-

K.Kotaiah

...Applicant

And

1. The Chief Post Master General,
A.P.Circle, Hyderabad.
2. The Sr.Superintendent of Post
Offices, Prakasam Division, Ongole.
3. The Post Master General,
Vijayawada.

...Respondents

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Counsel for the Applicant : Shri K.Venkateshwar Rao

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Per Hon'ble Shri H.Rajendra Prasad, Member (A)).

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The applicant in the present O.A. was promoted as HSG II under B.C.R.Scheme with effect from 1-7-92. The grievance of the applicant is that he was entitled to his promotion to the said grade from 1-10-91 on completion of 26 years of service.

His claim is based on the facts that two punishments of stoppage of increments, which were imposed on him during the year 1990, were held by the respondents to have operated successively,

OB/WF

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instead of concurrently as envisaged by the instructions of the DGP & T letter No.230/308/75-Disc.II dt.3-5-76 (Annexure A-V). We are unable to pass any considered remarks in this case in the absence of a reply from the Respondents. We do not, however, consider it necessary to issue a notice and elicit a response from the departmental authorities for the reason that the contentions raised in his representation addressed to the Chief Post Master General (Annexure A-IV to OA) as well as in the OA itself, would seem to be adequate for him i.e., Respondent No.1, to be in a position to decide the case on merits in the light of the extant rules and instructions. We, therefore, direct that the representation submitted by the applicant on 13-9-94 shall be got disposed of with a suitable order within 60 days from the date of receipt or a copy of this order. It is also expected that the pleas, arguments and contentions in the OA ~~may~~ ^{shall} also be kept in view and got examined while taking ^a final decision in the matter.

2. Original Application is thus disposed of at the admission stage. No costs.

4.5.1.1
(H.RAJENDRA PRASAD)
Member (A)

M.G.CHAUDHARI
(M.G.CHAUDHARI)
Vice-Chairman

Dated: 27th March, 1996.
Dictated in Open Court.

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Anubhav
Deputy Registrar (A)

(21)

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O.A.373/96

To

1. The Chief Postmaster General,
A.P.Circle, Hyderabad.
2. The Sr,Superintendent of Post Offices,
Prakasam Division, Ongole,
3. The Postmaster General, Vijayawada.
4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.OGSC,CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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19/4/96
I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

Dated: 27-3 -1996

~~ORDER/JUDGMENT~~

M.A/R.A./C.A.No.

in
O.A.No. 373/96.

T.A.No. (w.p.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions.

Dismissed. at the admission stage.

Dismissed as withdrawn.

Dismissed for Default

Ordered/Rejected.

No order as to costs.

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